जिगर के जुवां जिन्दगी की"। लेकिन जहां तक उन अखबारी कर्मचारियों की मुसीबत का सवाल है मेरे सामने शिकायतें आयेंगी तो कानूनी तरीके से मैं शीघ्रता से दूर करने का प्रयास करूंगी। "विश्वामित्र" अखबार कई जगह से निकलता है कलकत्ता से भी निकलता है। लेकिन पटना में गड़बड़ी कई सालों से है। उस को सुलझाने का बड़ा प्रयास किया था जब मैं बिहार में श्रम मंत्री थी तब और जिन कवि श्री विकट का शास्त्री जी ने नाम लिया था मुझे उस की जानकारी है। लेकिन मैं ऐसा मानती हूं कि कुछ कानूनी ढंग से वह वाइन्ड अप हो गया। तो उसको फिर कैसे निकाला जाय आप आइये बातें होंगी।

जहां तक उद् अखबार "अलजमियत" के ऐम्प्लाईज का सवाल है मैंने पहले ही कहा कि मैंने "अलजमियत" के प्रतिनिधि को बुलाया था। वे अभी तक कांसिव की परिभाषा स्पष्ट नहीं कर सके फिर मैं क्या कर सकती हूं। आप इस में मेरी सहायता करें।

"प्रदीप" और "सर्चलाईट" का आपने जिक्र किया, देखा जाएगा। लेकिन बिहार सरकार के अधिकार में ये अखबार नहीं अतः वहां बात होनी चाहिये। यों मेरे सामने शिकायतें आयेंगी तो संबंधित सरकारों के यहां उन्हें भेज कर और उचित कार्यवाही करने की दिशा में निर्देश दूंगी।

MR DEPUTY SPEAKER: The question is "That the Bill be passed"

The Motion was adopted

17.40 hrs.

STATUTORY RESOLUTION : *RE* APPROVAL FOR FIXING MAXIMUM AMOUNT OF LOAN FOR ASSAM STATE ELECTRICITY BOARD

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHAUDHURI): On behalf of my colleague, Shri Vikram Mahajan, I beg to move :

"That in pursuance of sub-section (3) of Section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clause (b) of the Proclamation issued on the 30th June, 1981 by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and fifty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65."

MR: DEPUTY SPEAKER : Motion moved :

"That in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), read with clasuse (b) of the Proclamation issued on the 30th June, 1981, by the President under article 356 of the Constitution with respect to the State of Assam, this House accords approval for fixing under the said sub-section (3) the sum of one hundred and fifty crores of rupees as the maximum amount which the Assam State Electricity Board may, at any time, have on loan under sub-section (1) of the said section 65."

SHRI RAVINDRA VARMA : (Bombay-North) : I want to speak on this Resolution. The Resolution seems to be a very simple Resolution. But it is not so simple. I will take a few minutes to explain how it is not so simple. Therefore, I would request you to allow me to speak on it tomorrow.

MR DEPUTY SPEAKER : All right. We will take up the next item.